

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

R-P: OA/TA/MP, No. 55 /1993 (in OA No. 236/92)

Bal Krishna Gaur Versus U O 2 & Ors.

Date of Order	Orders
	This is a Review Petition (Received by Post) (in OA. No. 236/92 - Next date is 20-7-93) For review the order dated 25-5-93 passed in the OA. No. 236/92 by the Hon'ble Bench consisting Hon'ble Member (J) Shri Sopal Krishna and Hon'ble Member (A) Shri O.P. Sharma. On scrutiny it has been found in order. SO (J) TVRS/b 25/6
	29.6.93. Review Petition may be registered and submitted to Hon'ble Member (Judl.) and Hon'ble Member (Admn.) for orders by circulation. REGISTRAR Central Administrative Tribunal Jaipur Bench; JAIPUR. <u>Hon'ble Member [A]</u> <u>Hon'ble Member [J]</u>

C. A. T. Bench, JAIPUR

Date of Order

orders

This is a review application against our order dated 25-5-92 passed on the prayer for interim relief contained in OA No 236/92. We had rejected the prayer for interim relief on the ground that the interim relief sought was substantially the same as the main relief sought. In the review petition consisting of 12 pages of the annexure, there is no ^{justifiable} ~~reasonable~~ argument why the order passed by us is considered to be prima facie unjustified or as containing an apparent error of law or fact. The petition is also couched in a language which is difficult to understand at places. The review petition deserves to be rejected.

Member (Jud)

16.7.93

I agree. The review petition is hereby dismissed in limine.

C. Krishna
16.7.93

Cum ant de an
App & Civil (M. Bench)
order 334/15312

Date 4.8.93